

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

**Service Tax Miscellaneous Application No. 60104 of 2020
in
Service Tax Appeal No. 53416 of 2014**

(Arising out of Order-in-Appeal No. 113-114/SVS/PKL/2014 dated 07.03.2014
passed by the Commissioner (Appeals), Gurgaon)

C.C.E & S.T. Panchkula
(SCO 407-408, Sector 8, Panchkula, 134119)

.....Appellant

VERSUS

Superintendent of the Police
(Haryana Police, Ambala, Haryana)

.....Respondent

WITH

**Service Tax Miscellaneous Application No. 60098 of 2020
in
Service Tax Appeal No. 53428 of 2014**

(Arising out of Order-in-Appeal No. 113-114/SVS/PKL/2014 dated 07.03.2014
passed by the Commissioner (Appeals), Gurgaon)

C.C.E & S.T. Panchkula
(SCO 407-408, Sector 8, Panchkula, 134119)

.....Appellant

VERSUS

Superintendent of the Police
(Haryana Police, Ambala, Haryana)

.....Respondent

APPEARANCE:

Shri Piyush, Authorised Representative for the Appellant

None for the Respondent

**CORAM: HON'BLE MR. DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO. 2020 60363-60364 of

DATE OF HEARING: 02.03.2020
DATE OF DECISION: 02.03.2020

PER DR.D.M. MISRA:

This Miscellaneous applications are filed by the Revenue seeking withdrawal of the appeals.

2. Considering the fact that Revenue involved in these appeals is less than Rs. 50.00 lakhs and covered by the litigation Policy Circular F.No. 390/Misc/116/017-JC dated 22.08.2019, the appeals filed by the Revenue are now cannot be pursued before this forum.

3. Consequently, Revenue's Appeals are dismissed being withdrawn. Miscellaneous applications are accordingly disposed of.

(Dictated and pronounced in the open court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)